

10

NATIONAL COMPANY LAW TRIBUNAL
DIVISIONAL BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 23/06/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI. S VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/169/2016
NAME OF THE PETITIONER(S) : Arti Meenakashi Muthiah
NAME OF THE RESPONDENT(S) : The Reliance Motor Company Private Limited & 4 others
UNDER SECTION : 397/398

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1. PRINADARSHINI N
AKHIL JAIN
KEERTI
For PRABHASKAR

Counsel for Petitioner

2. S. SathanaKrishnan }
N. Karthi Sarana }

Counsel for Respondents

ORDER

Counsel for petitioner present. PCS representing the respondents present. Counsel for petitioner stated that he received the statement of accounts from the respondents only three days back and sought time for seeking necessary instructions from the client. In relation to the appointment of the Administrator in the pending CAs, both the counsel sought time. Time enlarged at request. Put up on 4.07.2017 at 10.30 A.M.

S. Vijayaraghavan.
(S. VIJAYARAGHAVAN)
MEMBER (TECHNICAL)

(K. ANANTHA PADMANABHA SWAMY)
MEMBER (JUDICIAL)